COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

<u>APPEAL NO. 90 OF 2015 &</u> <u>IA NO. 138 OF 2015</u>

Dated: <u>6th April, 2018</u>

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Indian Wind Power Association Versus			•••	Appellant(s)
Gujarat Electricity Regulatory Con				Respondent(s)
Counsel for the Appellant (s)	:	Mr. Abhishe	ek Raj	
Counsel for the Respondent(s)	:	Ms. Suparn	a Sriva	astava for R-1
		Mr. Anand Ms. Swapn		esan adri for R-8

Mr. R. Mishra for R-9

<u>ORDER</u>

Learned Counsel, Ms. Swapna Seshadri appearing for the eighth Respondent submits that she has some personal inconvenience and seeks adjournment on that ground.

Submission made by the Learned Counsel appearing for the eighth Respondent, as stated above, is placed on record.

Post this matter on <u>5-7-2018</u>, as agreed by the Learned Counsel appearing for both the parties.

(S. D. Dubey) Technical Member

(Justice N. K. Patil) Judicial Member

tpd/vg